

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 116
IB- 114/ND/2021

IN THE MATTER OF:

Rupinder Singh Khurana

... Applicant/Petitioner

Vs

ICICI Bank Ltd. &Ors.

... Respondent

Order under Section 94(1).

Order delivered on 08.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Om Pal, Adv.

For the RespondentNo. 5 : Ms. Raunika Johar and Mr. Alok Pandey, Adv.
(Deutsche Bank)

ORDER

Learned Counsel for the applicant states that service on all the creditors is complete and service affidavit is filed. Learned Counsel for Creditor No. 5-Dash Bank states that they do not have any role to play and they have placed documents to that effect along with their affidavit which is filed today. None appears for other four creditors. The other creditors are directed to file their response, if any, within three weeks, failing which, matter will be heard.

List for hearing on 10.06.2021.

Learned Counsel further prays that Section 96 moratorium be imposed.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

MUKESH